and plastic closure caps are particularly very higher from Nov
ompany has purchased a total of 3373654 kg of pet perform
Rs.31.66 Crore (net GST) and sold total of 3373654 kg of pet
unting to Rs.30.78 Crore (net GST) from/to related parties of
.0.88 Crores) similarly the company has purchased a total of
osure (Cap) amounting to Rs.31.96 Crores (net of GST) and
of plastic closure (Caps) amounting to Rs.29.81 Crores (net of
of the company (at a loss of Rs.2.15 Crores) all the sale and
unts both in terms of quantity and amount are as under:

Related party trading transactions (Total amount in Rs.)			Related party trading transactions as a percentage of Total sales / purchase
Plastic Closure	Pet Preform	Total	
298191525	307802893	605994418	41.61
319567278	316648986	636216264	52.97

stic closure caps and pet perform bottles with related parties of the company during the period 01.07.2017 to 31.03.2018. plastic Closure caps and pet perform bottles from related tal sales of the company during the period 01.07.2017 to

o be have been entered to inflate the sale and purchase of the be genuine business transaction.

orted in financials of the Company: it has been observed from Ashok Shyam & Associates that company had purchased a .68 Lakhs and the same has not been capitalized till date.

uting of transactions through ICICI Bank current account

use notice/paper publication we have not received any you

s and circumstances and perusing the documents on record on Wilful Defaulters (COE) of bank has decided to declare Pvt Ltd and its Directors and Guarantors Mr.Vishnoo Mittal, ra, Mr.Homi, Mrs.Pooja Malhotra, Mr.Vinod Sehwag, its Guarantors M/s.V&V Corporation Pvt. Ltd, M/s.VHV nfrastructure & Services Pvt Ltd. as 'Wilful Defaulters' on the ow cause notice, after concluding that the Company has yment/ repayment obligations to the lender and has s so that the funds have not been utilized for the specific vailed of, nor are the funds available with the firm/company in

onveyed vide our letter No. SAMDEL/01/XALTA/2020-21/534 ortunity for submission of further representation, if any, for ommittee on Wilful Defaulters, In terms of RBI guidelines and stice.

response to the COE decision submitted by Mr Vishnoo Mr Heavent Sudhir Malhotra (Director and Guarantor), Mrs , Mrs Pooja Malhotra(Director and Guarantor), Mr Vinod enakshi Sehrawat(Director and Guarantor), M/s V&V antor), M/s VHV Beverages Pvt. Ltd(Guarantor),M/s Xalta td(Guarantor) vide letter dated 20.02.2021 and 25.02.2021 mmittee.

, after perusal of documents on record and representation nittee on Wilful Defaulters in its meeting held on 19.07.2021 mmittee of Executives on Wilful Defaulters (COE).

ocedure, it has been decided to declare M/s.Xalta Food and ctors and Guarantors Mr.Vishnoo Mittal, Mr Heavent Sudhir Malhotra, Mr.Vinod Sehwag, Mrs.Meenakshi Sehrawat, and oration Pvt. Ltd, M/s.VHV Beverages Pvt. Ltd, M/s Xalta d.as Wilful Defaulters. Bank reserves the Right to publish the l Defaulter in News Paper and will initiate the necessary idelines issued by Reserve Bank of India.

• as per the directions of the Review Committee on Wilful

Branch Head

called upon to submit a proof of their claims, on or before **19th January 2022** to the liquidator at the address mentioned against item 5 or 7.
The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 22-12-2021 **Thirupal Gorige**
Place: Bangalore **Liquidator**

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ARPAN INTERNATIONAL LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	**ARPAN INTERNATIONAL LIMITED**
2.	Date of incorporation of corporate debtor	03.06.2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U35929PB2013PLC037564**
5.	Address of the registered office and principal office (if any) of corporate debtor	536/12-D, Station Road, Dhandhari Kalan, Opposite Dhandhari Kalan Railway Station, Ludhiana, Punjab - 141014
6.	Insolvency commencement date in respect of corporate debtor	Order passed on 22.12.2021 in CP(IB) No. 171/Chd/Pb/2019 Copy of order received on 23.12.2021
7.	Estimated date of closure of insolvency resolution process	19.06.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	**Deepankur Sharma IBBI/IPA-001/IP-P02236/2020-2021/13419**
9.	Address and e-mail of the interim resolution professional, as registered with the Board	H.No. 60, Sector 38-A, Chandigarh- 160036 Email id : deepankursharma@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	H. No. 272, Second Floor, Sector 37-A, CHANDIGARH - 160036 Email Id: cirp.arpan@gmail.com
11.	Last date for submission of claims	04.01.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink https://www.ibbi.gov.in/home/downloads Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **ARPAN INTERNATIONAL LIMITED** on 22.12.2021.
The creditors of **ARPAN INTERNATIONAL LIMITED** are hereby called upon to submit their claims with proof on or before 04.01.2022 to the interim resolution professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not applicable] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Deepankur Sharma
Interim Resolution Professional
IBBI/IPA-001/IP-P02236/2020-2021/13419
Date: 24.12.2021 Office: # 272, Second Floor,Sector 37-A, Chandigarh.160036.
Place: Chandigarh Email: cirp.arpan@gmail.com

Twenty Six Lakh Only) (b) Loan Against
Lakh Only) (c) GECL **Account No. 3200**
Thousand Only)
Whereas Deutsche Bank A G, having one
Gandhi Marg New Delhi - 110001 (herein
facility is secured inter alia by way of mort
Block B Sector 12 T.H.A Sector 12 Chander
That you, the Addressee have failed to mai
ordinary course of Banking business by the
Three Lakhs Sixty Six Thousand Four H
(including accrued late charges) by way of
thereon till the receipt of complete dues.
In addition to the said outstanding dues, yo
are paid. Due to persistent default on the pa
Asset on 04-10-2021 within the norms stip
In view of the above default, the Bank herel
the payment of the entire outstanding du
publication of this notice, failing which, the
a) Take possession of the secured Asset in
b) take over the management of the secure
realize the secured asset, **c)** Appoint any p
which has been taken over. **d)** Require at a
any money is due or may become due fro
secured debt.
That please be informed that you are hereb
third party interest or dealing with the Secu
that any contravention thereof shall be puni
Please note that this is the final notice. Nee
above against you the Addressee entirely a

Date: 24/12/2021
Place: Delhi/NCR

Public No

Sale of Immovable property mortgaged to IIFL H
Plot No.98,Udyog Vihar, Phase–IV,Gurgaon-12
1,Sector - 4, Vaishali, Ghaziabad, Uttar Prad
Security Interest Act, 2002 (hereinafter "Act")
pursuant to the notice issued U/S 13(2) of the Ac
IS WHAT IS BASIS" for realization of IIFL-HF
www.bankeauctions.com.

Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice Date and Amount
1. Sanjay Kumar, 2. Sharda Web Solution 3. Sharda Prajapati **(Prospect No. 741095)**	**30–Aug–2019** **Rs. 17,93,800/-** (Rup Seventeen Lakh Ninety T Thousand and Eight Hun Only) **Bid Increase Amoun** **Rs. 25,000/-** (Rupees Tw Five Thousand Only)
1. Mr. Deepak Jindal. 2. Mrs. Suman 3. Jindal Traders **(Prospect No. 801303)**	**07–Nov–2019** **Rs.30,00,816/-** (Rup Thirty Lakh Eight Hun Sixteen Only) **Bid Increase Amoun** **Rs. 25,000/-** (Rupees Tw Five Thousand Only)

Date of Inspection of property
07-Jan-2022 1100 hrs -1400 hrs

Mode Of Payment :- All payment shall be made
The accounts details are as follows: **a) Name of**
No:-53105066294, d) IFSC Code:-SCBL00360

Terms and Condition
1. For participating in e-auction, Intending bid advance and has to create the login account details towards EMD, copy of the KYC and P
2. The bidders shall improve their offer in multip the closing time of the auction, the closing tin
3. The successful bidder should deposit 25% balance 75% of the bid amount within 15 d prescribed mode of payment.
4. The purchaser has to bear the cess, applica and all other incidental costs, charges includ
5. Bidders are advised to go through the webs terms and conditions of auction sale & auctio
6. For details, help procedure and onlir **support@bankeauctions.com**, Support H **Email ID:- muni.pradhan@iifl.com,**
7. Notice is hereby given to above said borro possession within 7 days, otherwise IIFL-HF
8. Further the notice is hereby given to the Borr
9. In case of default in payment at any stage by amount already paid will be forfeited (includi
10. AO reserves the rights to postpone/cancel or tender/Auction, the decision of AO of IIFL-HF

15 DAYS SALE

The Borrower are hereby notified to pay the sum
failing which the property will be auctioned/sold a
Place : Ghaziabad **Date :** 24-Dec-2021

बैंक ऑफ़ इंडिया
Bank of India

3 (2) OF SARFAESI ACT 2002 READ WITH RULE 3 OF SECURITY INTEREST ENFORCEMENT RULES 2002

Officer of the Secured Creditor Bank has a reason to believe that all of you the under mentioned notices cannot be ttempted earlier except through this substituted service. As such, all of you the under mentioned notices are hereby upon through this public DEMAND NOTICE under section 13(2) of the SARFAESI Act with rule 3 of the Security t) Rule 2002 make payment of the amounts due against each of you, as mentioned below, within 60 days, the bank will the said Act for taking possession of the secured property/ies/Assets mentioned against account and thereafter to sell dues with further interest till realization along with costs as contemplated under the said Act. **Needless to mentioned is addressed to you without prejudice to any other remedy available to bank for recovery of its dues, against** attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the

ower/Guarantor	Details of Security/Property	Date of Demand Notice	Due Amount
ddin S/o Shadruddin ar Roorkee, Tehsil 7667	**Property No.1:** Hypothecation of Standing Crops, **Property No.2:** Equitable mortgage of property owned by Mrs. Neelam Sharma situated at Khata No. 20 Khasra No. 1068M measuring 3460 sq. mt. Khata No. 22, Khasra No. 1028m measuring 2300 sq. mt. Mahal jeevan Khan, Village Ahmedpur, Karanchh, Near Labour Colony, BHEL township, Haridwar.	**SARFAESI Notice issued u/s 13(2) on 08.12.2021 for Rs. 38,55,063.90** + further interest w.e.f. 11.08.2021	**Rs. 38,55,063.90** +further interest w.e.f. 11.08.2021

Place : Dehradun **Authorised Officer**

Financial Express Date: 24.12.2021